

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41781 of 2016

(Arising out of Order-in-Original No.37/2016 (CE) dated 02.03.2016 passed by Commissioner of Central Excise, Chennai-III Commissionerate, 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai 600 034)

M/s. Renaatus Procon (P) Ltd.,

....Appellant

Kadappanthangal Village & Post,
Arcot Taluk,
Vellore District-632 506.

Versus

Commissioner of GST & Central Excise, ... Respondent

Chennai Outer Commissionerate,
Newry Towers, No.2054, I Block,
II Avenue, 12th Main Road,
Anna Nagar, Chennai-600 040.

APPEARANCE:

Shri Raghavan Ramabadran, Advocate for the Appellant
Shri M. Selvakumar, Authorized Representative for the
Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

**DATE OF HEARING: 11.02.2025
DATE OF DECISION: 16.07.2025**

Per: Shri P. Dinesha

Appeal is allowed. For order, order of date in
Excise Appeal No.42212 of 2015 may be seen.

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)